

June 3,2002. (By circulation)

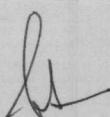
HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

This Review petition has been filed for recall of order dated 4.12.2001 in O.A. No.145/97.

2. By the said order, the direction had been given to the respondents not to recover any amount and to pay back the amount already recovered with interest.
3. The respondents in the said O.A. are applicant in the present review petition.
4. The review has been sought on the ground that it would be difficult to recover the amount in case the order of recovery after giving show cause notice to the applicant in O.A. is passed.
5. The review is permissible for error apparent on the face of record or for discovery of new evidence which are not available earlier with due diligence. The ground advanced for review is not tenable. The review petition is, therefore, dismissed as lacking in merits. No order as to costs.

J.M.

  
A.M.

Asthana/

1.6.02